

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/569/2018

Date of Order: 04.05.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Sri Kantan Barman, son of Madhu Barman,
Working as GDSBPM, B.O. Panishalahat, and
Residing at Vill+P.O. Panishalahat, Dist-
Uttar Dinajpur, Pin Code No. 733 134, He is
Working under ASPOS, Raigunge Sub
Division, Office of the Superintendent of Post
Offices, Dinajpur Division, Balurghat.

.....Applicant.

-vs-

1. The Union of India, through the Secretary,
Ministry of Communication, Department of
Communication, Department of Posts,
Dak Bhawan, New Delhi- 110 001.
2. The Chief Post Master General, Yogayog
Bhawan, West Bengal Circle, Kolkata-
700 012.
3. The Superintendent of Post Offices, Dinajpur
Division, Department of Post Offices, Balurghat
- 733 101.
4. The Assistant Superintendent of Post Offices,
Raigaunge Sub Division, Raigaunge- 733 134.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Mr. N. Roy, learned counsel for applicant. None for respondents.

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8(a) To issue direction upon the respondents to give Time Related Continuity Allowance(TRCA) Benefit w.e.f. 8.8.17 to the applicant forthwith.

(b) To issue further direction upon the respondents to consider the representation for TRCA Benefit to the applicant forthwith.

(c) To issue further direction upon the respondents to quash/cancel and/or set-aside the order dtd. 23.3.18 forthwith.

(d) To issue further direction upon the respondents to give TRCA Benefit according to order dtd. 22.2.16, issued by the Superintendent of Post Offices, Dinajpur Division to the applicant forthwith.

(e) Any other order or further order or orders as the Learned Tribunal deem fit and proper under the circumstances of the case.

(f) To produce Connected Departmental Record at the time of Hearing.”

3. Ld. Counsel for applicant submits that presently the applicant will be satisfied if a direction is given to the respondent authority to consider and dispose of his representation dated 20.11.2017 (Annexure A-8 to the OA) within a time frame.

4. By accepting the prayer of the Ld. Counsel for applicant and without going into the merits of the case, I hereby dispose of the OA by directing the respondent authority to consider and dispose of the representation of the applicant dated 20.11.2017 (Annexure A-8 to the OA) within a period of 2 months from the date of receipt of this order with due opportunity of being heard of the applicant.

5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above observations and directions, the OA stands disposed of. No costs.

(Manjula Das)
Member (J)

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